

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**  
**Srinagar, the 14th March, 2022**

**S.O. 91** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Rafiq Ahmad JKAS, Assistant Commissioner (Rev), Udhampur to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Udhampur.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Udhampur who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir *sd/-*  
(Achal Sethi)  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

No.LAW-Powr/18/2021-10

Dated :- 14 - 03 - 2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Udhampur. This is with reference to his letter No. DMU/JC/21-11-2022/3327 dated: - 11-03-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
6. Incharge Website.
7. Concerned file.

*sd/-*  
*14/03*  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government.